

GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-2711**  
ANSWERED ON - 11/08/2021

**DEMAND OF INTERNAL RESERVATION AMONG SCs**

2711. DR. L. HANUMANTHAI AH

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether Government is aware of the demand from different States for Internal Reservation among Scheduled Castes (SCs);
- (b) if so, the details thereof;
- (c) whether the interested States have forwarded assembly resolution to the Central Government, if so, what action has been taken by Government in this regard; and
- (d) whether the same was referred to Usha Mehra Committee and what is the status of the report?

**ANSWER**

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI A. NARAYANASWAMY)

(a) to (d) The States of Andhra Pradesh and Telengana, while forwarding a copy of Resolution passed by their Legislative Assembly, have requested for sub-categorisation of Scheduled Castes. A National Commission to examine the issue of Sub- categorisation of Scheduled Castes in Andhra Pradesh (NCSCSC) headed by Justice Usha Mehra had been set up in the matter. The NCSCSC in its report submitted on 01.05.2008 has recommended amendment of Article 341 of the Constitution to provide for sub-categorisation and de-sub-categorisation of Scheduled Castes. Government has decided to seek views of the major stake holder's viz. the State Governments and Union Territory Administrations on the recommendation of the NCSCSC. The States/UTs were last reminded on 09.12.2019 to expedite their comments. Moreover, the matter is presently sub-judice in the Supreme Court.

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